THE GOA WASTE MANAGEMENT
(AMENDMENT) BILL, 2023

(Bill No. 41 of 2023)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
AUGUST, 2023
THE GOA WASTE MANAGEMENT
(AMENDMENT) BILL, 2023

(Bill No. 41 of 2023)

A

Bill

further to amend the Goa Waste Management Act, 2016(Goa Act 19 of 2016).

5 BE it enacted by the Legislative Assembly of Goa in the Seventy-Fourth Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Goa Waste Management (Amendment) Act, 2023.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. Amendment of Section 13.— In section 13 of, the Goa Waste Management Act, 2016 (Goa Act 19 of 2016), in clause (ii), sub-clause (n) shall be numbered as sub-clause (p) and before sub-clause (p) so numbered the following sub-clauses shall be, inserted, namely.—

“(n) Carry out consultancy work and project management for waste management projects in India and outside India.;

(o) Set up Goa Waste Management Institute in collaboration with an institute of repute or the Directorate of Skill Development and Entrepreneurship/GIPARD etc.”
STATEMENT OF OBJECT AND REASONS

The Bill seeks to amend section 13 of the Goa Waste Management Act, 2016 (Goa Act 19 of 2016) so as to make provision to enable corporation to take up consultancy works and also for setting up Goa Waste Management Institute.

The Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

The financial implications of the amendment will be recovered through the consultancy charges and fees of short-term courses in waste management. The overall cost will be met through the fees charged for courses that will be offered through the proposed institute and part expenditure will be met from out of the annual grant in aid released by Department of Science, Technology & Waste Management under approved scheme and pattern of assistance.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill seeks to empower the Government to appoint the date for bringing into force the Act by Notification in the official Gazette.

This delegation is of normal character


Assembly Hall, Porvorim-Goa, 4th August 2023. (Namrata Ulman) Secretary to the Legislative Assembly of Goa.
ANNEXURE

Extract of section 13 clause (ii) sub clause (n) of the Goa Waste Management Corporation Act, 2016

13. **Functions:**— The functions of the Corporation shall be: -

(n) exercise any other function for carrying out the purposes of this Act.


Assembly Hall, (Namrata Ulman) Porvorim-Goa, Secretary to the Legislative 4th August 2023. Assembly of Goa.